

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 625/2018  
O.A No. 1435/2018**

This the 4<sup>th</sup> day January, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Anuradha Arya  
Aged about years,  
W/o. Sh. Som Dutt  
GNCTD, Khera Dabar,  
New Delhi – 110 073. ....Petitioner

(By Advocate : Mr. R. Satish Kumar)

Versus

1. Smt. Saumya Gupta  
Director, Directorate of Education,  
Old Secretariat, 5 Alipur Road,  
Delhi. ....Respondents
2. M. M. Kutty  
Chief Secretary,  
Govt. of NCT of Delhi  
Delhi Secretariat, Prayer's Building,  
I P Estate, New Delhi. ....Respondents

(By Advocate : Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :**

When this matter is taken up for hearing, learned counsel for applicant fairly submitted that the orders of this Tribunal have been complied with.

2. Accordingly, the C.P is closed. Notices are discharged. However, the applicant is at liberty to avail her remedies, in accordance with law, if she is still aggrieved by the order now passed by the respondents. No costs.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/